## GOVERNMENT OF INDIA WOMEN AND CHILD DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:7058

ANSWERED ON:18.05.2012

NATIONAL CRIMINAL INJURIES RELIEF AND REHABILITATION BOARDS

Adhalrao Patil Shri Shivaji;Adsul Shri Anandrao Vithoba;Dharmshi Shri Babar Gajanan;Yadav Shri Dharmendra

## Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

- (a) whether there is any proposal to set up State and National Criminal Injuries Relief and Rehabilitation Boards;
- (b) if so, the details and the present status thereof;
- (c) whether the Government has prescribed any time limit for setting up of these Boards;
- (d) if so, the details thereof;
- (e) whether these boards will have statutory powers; and
- (f) if so, the details thereof?

## **Answer**

## MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

- (a) to (d): The Hon'ble Supreme Court in Delhi Domestic Working Women's Forum Vs. Union of India & Ors. in Writ Petition (Crl) No.362/93, while outlining the broad parameters for extending assistance to the victims of rape, indicated the necessity of setting up of a Criminal Injuries Compensation Board. The Government has formulated a scheme, 'Financial Assistance and Support Services to Victims of Rape: A Scheme for Restorative Justice' which envisages setting up of Criminal Injuries Relief and Rehabilitation Boards at National, State and District level. Pending launch of the scheme, all State Governments/ U.T. Administrations have been asked to set up State and District Boards as an advance action.
- (e): No, Madam.
- (f): Does not arise.